

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

O.A. No. 1203/ 2024

IN THE MATTER OF

News Item titled "Notified Aravalli forest portion sold for mining" appearing in the Times of India dated 15.09.2024.

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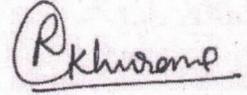
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Filed By:

Date: 07.11.2025

Place: New Delhi



Rahul Khurana, Advocate
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BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

O.A. No. 1203/ 2024

IN THE MATTER OF

News Item titled "Notified Aravalli forest portion sold for mining" appearing in the Times of India dated 15.09.2024.

**REPLY ON BEHALF OF RESPONDENT No. 2 BY VIJENDER SINGH,
IFS, DEPUTY CONSERVATOR OF FORESTS, MAHENDERGARH**

MOST RESPECTFULLY SHOWETH:

1. That present reply is being filed by Vijender Singh, Deputy Conservator of Forests, Mahendergarh, who is authorised and competent to file reply on behalf of Respondent No.2.
2. That MOEF&CC, Government of India vide letter no. 8-22/2020-FC dated 27-10-2022 on the basis of recommendations of the Forest Advisory Committee accorded In-Principal approval/stage-I clearance for diversion of 130.75 sq. Kms. of Forest Land in favour of User Agency namely Andaman Nicobar Island Integrated Development Corporation (ANIIDCO) for sustainable development in Great Nicobar. Copy of In-Principal approval/stage-I clearance dated 27.10.2022 is annexed as **Annexure-R/1**.
3. That Additional Chief Secretary, Forest, Wild Life & Environment Department, Haryana wrote to Deputy Commissioners, Gurugram, Nuh, Rewari, Mahendergarh and Charkhi Dadri Districts vide letter no. 3388-Ft-1-2022/7355 dated 24-11-2022 that A&N Administration

is in need of an area of about 262 Sq. Kms. of non-notified forest land in the State of Haryana for taking up Compensatory Afforestation (CA). In said letter, abstract of identified land were also mentioned. It was also requested to direct BDPOs to pass resolution of villages under their jurisdiction as Administrators of the Panchayat to enable the State Government to declare these areas under the ownership of Gram Panchayats as 'Protected Forests'. Copy of letter dated 24.11.2022 of the Additional Chief Secretary to Govt of Haryana, Forest & Wildlife Department, Chandigarh is annexed herewith as **Annexure-R/2**.

4. That on 09-01-2023, Gram Panchayat, Rajawas passed a resolution with khasra nos. to be notified as Protected Forest. Copy of resolution dated 09.01.2023 passed by Gram Panchayat, Rajawas is annexed as **Annexure-R/3**.
5. That the resolution given by Gram Panchayat, Rajawas was submitted by BD&PO, Satnali to Deputy Commissioner, Mahendergarh vide letter dated 24-01-2023. Copy of letter dated 24-01-2023 submitted to the Deputy Commissioner, Mahendergarh, at Narnaul is annexed as **Annexure-R/4**.
6. That the DC, Mahendergarh forwarded the resolution to DFO, Mahendergarh vide letter no. 10701 dated 22-03-2023 for further necessary action, copy of which is annexed as **Annexure-R/5**.
7. That the DFO, Mahendergarh further submitted the report along with resolutions and with other relevant documents, notification drafts and khasra nos. details to Chief Conservator of Forests, South

Circle, Gurugram vide letter no. 1934 dated 31-03-2023, copy of which is annexed as **Annexure-R/6**.

8. That after the due consideration, in total 506.33 Acres area of village Rajawas Tehsil Satnali was declared as Protected Forest by Haryana Govt. Gazette (Extraordinary) vide No. 110-2023/Ext. on 20th June, 2023. Thus, the status of the land is as per the above notification is "Protected Forests". Copy of Gazette Notification dated 20.06.2023 is annexed as **Annexure-R/7**.

PRAYER

In view of the submissions it is, therefore, prayed that the above reply may kindly be taken on record.

Date: 07.11.2025
Place: Mahendergarh


(Vijender Singh, IFS)
Deputy Conservator of Forests,
Mahendergarh,
(for Respondent No.2)

VERIFICATION

Verified that the contents of para no.1 to 8 of the reply are true and correct to the best of my knowledge and information derived from the official record. Nothing material has been concealed therein.

Date: 07.11.2025
Place: Mahendergarh


(Vijender Singh, IFS)
Deputy Conservator of Forests,
Mahendergarh,
(for Respondent No.2)

IN THE MATTER OF

News Item titled "Notified Aravalli forest portion sold for mining" appearing in the Times of India dated 15.09.2024.

AFFIDAVIT

I, Vijender Singh, IFS, Deputy Conservator of Forests, Mahendergarh do hereby solemnly affirm and state as under:

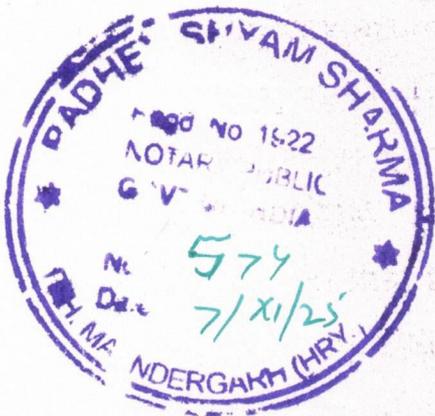
1. That I have been authorized representative of the Respondent No.2 in present case. I am well conversant with the facts and circumstances of the case therefore, I am competent to swear this affidavit.
2. That I have read the contents of accompanying reply which has been drafted under my instructions.
3. That annexures are true copy of their originals.

DEPONENT

VERIFICATION

Verified that the contents of above affidavit are true and correct to my knowledge and on the basis of information derived from the Official record which I believe to be true and no material fact has been concealed therein.

DEPONENT



Solemnly affirmed before me this 7/11/25 by Vijender Singh IFS, Mahendergarh on Record

Attested

Raddhey Shyam Sharma
Notary Public
Govt. of India
Reg. No. 1922
Civil Court, Mahendergarh

Government of India
Ministry of Environment Forest and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan,
Aliganj, Jor Bagh Road,
New Delhi-110003
Dated: 27th October, 2022

To,

The Commissioner cum Secretary (Environment and Forests),
Union Territory Administration of A&N Islands,
Port Blair.

Subject: Proposal for diversion of 130.75 Sq. Km of forest land (121.87 Sq. Km of forest land and 8.88 Sq. Km of deemed forest land) in three phases under Section -2 (ii) of Forest (Conservation) Act, 1980 in favour of Andaman and Nicobar Islands Integrated Development Corporation (ANIIDCO) for sustainable development in Great Nicobar-regarding.

Madam/Sir,

I am directed to refer to Andaman & Nicobar Islands Administration's letter No. PCCF/FCA/325/Vol.II/249 dated 07.10.2020 for seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980, and to say that the said proposal has been examined by the Forest Advisory Committee constituted by the Central Government under Section-3 of the aforesaid Act.

After careful examination of the proposal of the UT Administration and on the basis of the recommendations of the Forest Advisory Committee, and its acceptance by the competent authority in the Ministry, In-principal approval/Stage-I Clearance of the Central Government is hereby accorded for diversion of 130.75 Sq. Km of forest land (121.87 Sq. Km of forest land and 8.88 Sq. Km of deemed forest land) in three phases under Section -2 (ii) of Forest (Conservation) Act, 1980 in favour of Andaman and Nicobar Islands Integrated Development Corporation (ANIIDCO) for sustainable development in Great Nicobar subject to fulfillment of the following conditions:

1. Legal status of the diverted forest land shall remain unchanged;
2. The UT administration shall submit a detailed CA scheme along with the site suitability certificates and kml files of the proposed CA sites on non-notified forest land in the State of Haryana in conformity with the guidelines issued by the Ministry. The sites will be inspected by the IRO concerned. In case these areas in Haryana do not fulfill CA norms, the areas for CA may be identified on DFL in Madhya Pradesh or States adjoining to NCR;
3. The non-forest land identified for CA shall be transferred and mutated in favour of the Forest department and notified by the State Governments concerned as RF under Section - 4 or PF under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act before Stage-II approval. A copy of the Notification shall be submitted along with the compliance of Stage-I approval;
4. The land identified for the purpose of CA shall be clearly depicted on a Survey of

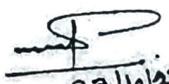
- India topo-sheet of 1:50,000 scale and uploaded on e-Green watch portal;
5. The UT Administration shall issue the final notification of the Wildlife Sanctuaries for Leatherback Turtles in Little Nicobar (13.75 sq. km), Megapode in Monehal (1.29 sq. km), and Corals in Meroe Island (2.73 sq. km), for conservation of these species, the Intention notifications for which have been published on 21.04.2022;
 6. The activity-wise detail of the mitigation measures along with the cost estimates and the plan of execution of the Environment Management Plan (EMP) shall be submitted before the Stage-II approval;
 7. The UT administration shall ensure that all the statutory clearances under various Acts, Rules, guidelines, and court orders are obtained before handing over the forest land to the user agency;
 8. UT administration and User Agency shall ensure the implementation of all Judgements related to the Andaman & Nicobar Islands including the order dated 07.05.2002 issued by the Hon'ble apex court in view of the recommendations of Prof Shekhar Singh;
 9. The UT Administration and the Department of Tribal Affairs, Andaman and Nicobar Islands shall ensure that the interests of aboriginal tribals living in this area are protected to the highest order;
 10. Mangrove plantations & their maintenance (as part of the CA or as a special CA program) shall be taken up at the cost of the User Agency by the UT Forest Department wherever possible on the coast of Great Nicobar Island and adjoining areas/islands falling in the landscape;
 11. An amount of Rs. 3043.42 crores and Rs. 628.60 crores will be earmarked for implementation of EMP during the construction phase and operation phase respectively as proposed by the UT administration;
 12. Biodiversity Conservation / Management Plan for the Great Nicobar Island ecosystem will be prepared by the UT administration in consultation with WII, ZSI, BSI, and ICFRE. Species-specific conservation plans will be prepared to safeguard the interest of critical taxa and their habitat. In addition to the conservation plan for critical ecosystem and taxa namely Leather Back Turtle, Nicobar Megapode, and Coral Reefs, the Salt Water Crocodiles and Mangroves will also be a part of the plan to conserve the species and their habitats. The Plan along with the areas proposed for diversion shall also include the alternate sites identified for the conservation of different rare and endangered species. In case of funds in addition to Rs. 112 crores earmarked and kept for Biodiversity Conservation/Management Plan in the Environment Management Plan are required the same will be provided by the user agency. The plan including species-specific plans will be submitted to the Ministry duly approved by the UT Administration before approval of Stage-II;
 13. The Department of Environment and Forests, A&N Administration will establish base camps in the nesting beaches in Little Nicobar Island, Great Nicobar Islands, and other nesting sites in the Islands, and a long-term monitoring program will be put in place to monitor the nesting beaches and to understand the long-term trends in nesting and reproductive efforts will be carried out;
 14. The UT administration shall ensure that the rivers and other sources of water are not disturbed or damaged on account of the project activities. Moreover, wherever needed soil and moisture conservation will be done for which funds will be made available by the user agency;
 15. Out of the total area proposed for diversion, 65.99 sq. km area will be the area for the Green development where no tree felling is envisaged. In exceptional cases if trees are required to fell in this area, separate permission for tree felling shall be obtained from the Department of Forest Andaman and Nicobar Administration;

16. Tree felling shall be done in a phased manner in accordance with Hon'ble Supreme Court orders/Prof. Shekhar Singh's recommendations and the detailed plan for the disposal of the forest produce shall be submitted;
17. The mitigative measures suggested in the EIA and the EMP so prepared or as suggested by ZSI/BSI/WII in their reports towards instant proposal shall be implemented at the cost of the user agency;
18. It is proposed to declare 45.23 Sq Kms of the area of the National Park as a Tribal Reserve. The UT administration shall ensure that the same is not contrary to and against the provisions of the Wildlife Protection Act, 1972. A detailed report/justification in this regard shall be submitted.
19. The area under diversion will be demarcated and fenced to keep other areas free from disturbance and fully protected;
20. Looking into the diversion of large forest land in an ecologically sensitive area, it is pertinent to have a long-term monitoring mechanism to ensure that wildlife conservation mitigation measures, safeguards in the interest of the local community, compensatory afforestation, compliance of conditions of the environmental clearance, CRZ conditions besides keeping a watch on the requirement of any further mitigations. Keeping this in view a High-level committee, co-terminus with project duration, with adequate funding support from the project, comprising competent and well-qualified people/experts as permanent members and representatives of Integrated Regional Office of the Ministry, Nodal Officer (FCA) A&N Islands, representatives of WII, BSI and ZSI on ex-officio basis shall be constituted. The Terms of Reference and the constitution of the Committee shall be finalized by MoEF&CC. The recommendations/decision of the Committee shall be binding upon the User agency and the UT administration;
21. Forest land will be handed over only after the required non-forest land for the project is handed over to the user agency;
22. The cost of compensatory afforestation at the prevailing wage rates as per the compensatory afforestation scheme and the cost of survey, demarcation, and erection of permanent pillars if required on the CA land shall be deposited in the account of the National Authority of concern State for implementation of the CA Scheme. The CA will be maintained for 10 years. The scheme may include appropriate provisions for anticipated cost increases for works scheduled for subsequent years;
23. The User Agency shall transfer the funds towards the cost of Net Present Value (NPV) of the forest land being diverted under this proposal from the User in accordance with the MoEF&CC's guidelines dated 6.01.2022 read with guidelines dated 19.01.2022;
24. At the time of payment of the Net Present Value (NPV) at the present rate, the user agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;
25. All the funds received from the user agency under the project shall be transferred/deposited in the CAMPA account only through e-portal (<https://parivesh.nic.in/>). The amount deposited through other modes will not be accepted as compliance of the Stage-I clearance;
26. The complete compliance of the FRA, 2006 shall be ensured by way of a prescribed certificate from the concerned District Collector;
27. User agency shall afforest blank and degraded patches located within the forest land proposed to be diverted which are not required to be utilized for activities related to the project as per the approved land use plan;
28. The boundary of the diverted forest land shall be suitably demarcated on the ground

- at the project cost as per the directions of the concerned Divisional Forest Officer;
29. The layout plan of the proposal shall not be changed without the prior approval of the Central Government and the forest land shall not be used for any purpose other than that specified in the proposal;
 30. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department, or person without prior approval of the Central Government;
 31. No labour camp shall be established on the forest land;
 32. User agency shall provide firewood preferably alternate fuel to the labourers and the staff working at the site so as to avoid any damage and pressure on the adjacent forest areas;
 33. Forest land shall not be used for any purpose other than that specified in the proposal;
 34. The user agency shall submit the quarterly self-compliance reports in respect of the above conditions to the MoEF&CC, the concerned Regional Office of the Ministry, and the High-Level Committee regularly;
 35. Violation of any of these conditions will amount to a violation of the Forest (Conservation) Act, 1980 and action would be taken as per the extant Acts/Rules and MoEF&CC Guideline.
 36. Any other condition that the Ministry of Environment, Forest and Climate Change may stipulate from time to time in the interest of conservation, protection, and development of forests & wildlife; and
 37. The UT Administration and user agency shall comply with the provisions of all Acts, Rules, Regulations, Guidelines & Hon'ble Court Order (s) as applicable to the project;

After receipt of the compliance report on above-mentioned conditions, the proposal will be considered for final approval. Transfer of forest land to User Agency shall not be effected prior to the issue of final approval.

Yours faithfully


(Suneet Bhardwaj)

Assistant Inspector General of Forests

1. PCCF & HoFF, Andaman & Nicobar Islands Administration, Port Blair.
2. Pr. Secretary (Forest)/PCCF/Nodal Officer (FCA), Govt. of Haryana, Chandigarh.
3. Pr. Secretary (Forest)/PCCF/Nodal Officer (FCA), Govt. of Madhya Pradesh, Bhopal.
4. Regional Officers, IROs, Chennai/Bhopal/ Chandigarh.
5. The Nodal Officer (FCA), O/o PCCF(HoFF), Andaman & Nicobar Islands Administration, Port Blair
6. User Agency [Andaman and Nicobar Islands Integrated Development Corporation (ANIIDCO)].
7. Monitoring Cell, Forest Conservation Division, MoEF&CC, New Delhi
8. Guard File



Government of Haryana
Department of Forest & Wildlife Preservation
New Secretariat Building Haryana, Sector-17, Chandigarh-160017

No.: 3388-Ft-1-2022/7354

Dated: 24.11.2022

From

Additional Chief Secretary to Government of Haryana,
Forest & Wildlife Department,
Chandigarh.

The Deputy Commissioners,
Gurugram, Nuh, Rewari, Mahendergarh, Charkhi Dadri Districts.

Sub: Mutation/Entry in Revenue Records of Panchayat land in favour of Forest Department notified under Special Section 4 & 5 of Punjab Land Preservation Act, 1900 in villages(as per attached list)

The Secretary (E&F) A&N Administration Port Blair submitted a proposal under Forest (Conservation) Act, 1980 for diversion of 130.75 sq. Km. area of forest land for sustainable development of the strategically important Great Nicobar Island as envisaged by NITI Aayog. The Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India has examined the proposal and requested the UT Administration to explore the possibilities to identify the land for Compensatory Afforestation (CA) on non-notified forest areas instead of degraded forest lands preferably in forest deficit states like Haryana, Uttar Pradesh and provide the details of CA Scheme for such type of land with KML file for carrying out CA towards this instant proposal to the ministry. In view of the aforesaid directions of the MoEF&CC, A&N Administration is in need of an area of about 262 Sq. km. (double of 131 sq. km.) of non-notified forest land in the State of Haryana for taking up Compensatory Afforestation (CA).

2. As per judgement of Hon'ble Supreme Court dated July 21, 2022 in Narinder Singh & Ors. Vs. Divesh Bhutani & Ors.;[Civil Appeal No. 10294 of 2013] [Civil Appeal No. 8454/2014]; [Civil Appeal No. 8173/2016]; [Civil Appeal No. 11000/2013];[Writ Petition (Civil) No. 1008/2021];[Writ Petition (Civil) No. 1031/2021];[Writ Petition (Civil) No. 1320/2021] the lands covered by the special orders issued under Section 4 of PLPA have all the trappings of forest lands within the meaning of Section 2 of the 1980 Forest Act and, therefore, the State Government or competent authority cannot permit its use for non-forest activities without the prior approval of the Central Government with effect from 25th October 1980.

3. Chief Conservator of Forests, South Circle, Gurugram vide letter No. 1154 dated 17.08.2022 has submitted preliminary details, identifying the non-forest land under special Section 4 & 5 of PLPA 1900, Aravalli Plantations etc. in the Districts of Mahendergarh, Rewari, Gurugram and Mewat-Nuh. The abstract of identified land is as per below:-

Name of District	No. of villages	Present legal status of the area			
		PLPA Section 4&5 (in Ha.)	Aravali Plantation (in Ha.)	Pahad in Revenue Record/Panchayat Land	Total Land (in Ha.)
Mahendergarh	45	565	8487	-	9052
Rewari	18	718	2571	463	3753
Gurugram	12	1376	1304	329	3009
Nuh	64	2655	5674	2318	10647
Grand Total	139	5315	18036	3110	26461 (264.61 sq km)

List of 139 villages are attached as **Annexure-I**.

4. The identified land as detailed at Para 3 above is mainly under ownership of Panchayats/community. However, detailed ownership, Khasra No. etc. need to be ascertained from the Revenue Department, for which direction have been issued to CCF (South Circle), Gurugram vide letter No. 1154 dated 17.08.2022 to further follow up with the Revenue Department officials (**Annexure-II**).

5. The draft KML files of the identified land have been prepared by CCF (South Circle), Gurugram. The draft KML files have been shared with the respective departments for further necessary action. These KML files are tentative based on preliminary data. The proposed areas include contiguous land patches of Forest Areas (Aravali Plantation, PLPA) along with other land owned by Panchayats viz. Gair Mumkin Pahad, Bhood, Banjar Kadeem.

6. In this regard, Ministry of Environment Forest and Climate Change, Govt. of India vide letter No. 8-22/2020-FC dated 27.10.2022 has on the basis of recommendations of the Forest Advisory Committee (FAC) in-principle/Stage-1 clearance of the Central Government has been accorded for diversion of 130.75 Sq. Km of forest land (121.87 Sq. Km of forest land and 8.88 Sq. Km of deemed forest land) in three phases under Section-2 (ii) of Forest (Conservation) Act, 1980 in favour of Andaman and Nicobar Islands Integrated Development Corporation (ANIIDCO) for sustainable development in Great Nicobar subject to fulfillment of the conditions.

7. Government of Haryana has already conveyed "in principle" approval for undertaking Compensatory Afforestation on such identified land as per provisions of Forest Conservation Act, 1980.
8. The identified land falls under special section 4 and/or 5 of PLPA/Aravalli Plantation/Pahad. Therefore, it would be appropriate to utilize this land for afforestation purposes. Accordingly, it is requested to direct the BDOs to pass resolutions of villages under their jurisdiction as Administrators of the Panchayats to enable the State Government to declare these areas under the ownership of Gram Panchayats as 'Protected Forests', so that the Plantations, Biodiversity and Natural Resources are conserved in this area.
9. Deputy Commissioners are also requested to hold meetings urgently with concerned DFOs and BDOs so that all resolutions are furnished to Government latest by 30th November, 2022.

D. Inesh
Under Secretary,
for Additional Chief Secretary to Government of Haryana,
Forest & Wildlife Department, Chandigarh.

Endst. No. 3388-Ft-1-2022/7355 Chandigarh, dated 24.11.2022

1. Financial Commissioner and Additional Chief Secretary to Government of Haryana, Revenue and Disaster Management Department, Chandigarh.
2. Additional Chief Secretary to Government of Haryana, Development & Panchayat Department.
3. Principal Chief Conservator of Forests (HoFF), Haryana, Panchkula.
4. APCCF-cum-Nodal Officer, FC, Haryana.
5. CCF, South Circle, Gurugram.
6. DFO- Gurugram, Mahendergarh, Nuh, Rewari, Charkhi Dadri with a direction to share .kml files of these areas with the BDOs urgently.

D. Inesh
Under Secretary,
for Additional Chief Secretary to Government of Haryana,
Forest & Wildlife Department, Chandigarh.

Patiwal
24.11.22

2474
24/11/2022

आज दिनांक २२-११-२०२२ को ग्राम सचिव ने सरपंच महोदय के सामने प्रस्ताव रखा कि अतिरिक्त मुख्य सचिव, हरियाणा सरकार, वन और वन्य जीव विभाग चण्डीगढ़ कार्यालय के पत्र पृ०कमांक 3388-एफ०टी०-1-2022/7355 चण्डीगढ़ दिनांक 24/11/2022 द्वारा निकोबार में हो रहे विकास कार्य के लिए, अरावली में प्रतिपूरक वनीकरण भूमि को संरक्षित वन घोषित किया जाना है। इसके अन्तर्गत पंजाब भूमि संरक्षण अधिनियम 1900 की विशेष धारा 4 और 5 के अन्तर्गत अधिसूचित भूमि व अरावली वृक्षारोपण गैर मुमकिन पहाड, आदि पंचायत के स्वामित्व वाली पहचान की गई भूमि को हरियाणा राज्य सरकार द्वारा वन संरक्षण अधिनियम 1980 के प्रावधानों के तहत संरक्षित वन क्षेत्र घोषित किया जाना है। इस बारे सरपंच महोदय विचार करें।

गाँव का नाम	हदबस्त न०	खसरा न०/मु० न०	भूमि का विवरण	क्षेत्र (एकड़)	
				कनाल	मरला
राजावास		91	गैर मु० पहाड	75	1
		92	गैर मु० पहाड	120	0
		93	गैर मु० पहाड	82	3
		94	गैर मु० पहाड	198	15
		95	गैर मु० पहाड	200	0
		96	गैर मु० पहाड	106	10
		97	गैर मु० पहाड	113	0
		98	गैर मु० पहाड	200	0
		99	गैर मु० पहाड	211	18
		100	गैर मु० पहाड	93	0
		101	गैर मु० पहाड	200	0
		102	गैर मु० पहाड	119	10
		103	गैर मु० पहाड	130	11
		104	गैर मु० पहाड	200	0
		105	गैर मु० पहाड	110	5
		106	गैर मु० पहाड	105	17
		107	गैर मु० पहाड	200	0
		108	गैर मु० पहाड	182	0
		109	गैर मु० पहाड	39	10
		110	गैर मु० पहाड	200	0
		111	गैर मु० पहाड	200	0
		112	गैर मु० पहाड	46	5
		113	गैर मु० पहाड	131	11
		114	गैर मु० पहाड	200	0
		115	गैर मु० पहाड	81	10
		116	गैर मु० पहाड	62	0

	117	गैर मु० पहाड	200	0
	118	गैर मु० पहाड	61	1
	119/2	गैर मु० पहाड	13	12
	120	गैर मु० पहाड	49	13
	124	गैर मु० पहाड	112	0
		कुल	4045	12

बाद सोच विचार निर्णय लिया की इस भूमि का उपयोग पंजाब ग्राम शामिलता भूमि (विनियमन) नियम 1964 की धारा 5 और 15(2) के नियम 3 मे दर्ज दिशा निर्देशो अनुसार इस भूमि का उपयोग वनीकरण के उद्देश्यों के लिए किया जाए। परन्तु इस भुगि का मालिकाना हक ग्राम पंचायत के पास रहेगा तथा इस क्षेत्र में जैव विविधता और प्राकृतिक संसाधनों को संरक्षण करने हेतु सम्बन्धित भारतीय वन अधिनियम 1927 के प्रासंगिक प्रावधानों के तहत राज्य सरकार द्वारा संरक्षित वन घोषित किये जाने की कार्यवाही हेतु प्रस्ताव की नकल खण्ड विकास एवं पंचायत अधिकारी सतनाली के माध्यम से उपायुक्त महोदय महेन्द्रगढ़ स्थित नारनौल की सेवा में नियमानुसार स्वीकृति हेतु भेजा जाए तथा संरक्षित वन क्षेत्र घोषित करने के लिए यह प्रस्ताव सहमति सहित वन विभाग को दिया जा रहा है।

RK/115

Mohit
सरपंच
ग्राम पंचायत
राजावास (म.प.)

प्रेषक.

खण्ड विकास एव पंचायत अधिकारी,
सतनाली, जिला महेन्द्रगढ़।

24/01/23

सेवा में,

ANNEXURE-R-4

उपायुक्त,
महेन्द्रगढ़ स्थित नारनौल।

क्रमांक 1916

दिनांक 24-01-23

विषय:- अरावली पौधारोपण हेतु ग्राम पंचायतों के प्रस्ताव भेजने बारे।

उपरोक्त विषय पर आपको लिखा जाता है कि वन राजिक अधिकारी द्वारा खण्ड कार्यालय सतनाली के अंतर्गत आने वाली ग्राम पंचायत की भूमि में अरावली पौधारोपण हेतु ग्राम पंचायतों से प्राप्त निम्न प्रस्ताव इस पत्र के माध्यम से आपकी सेवा में मूल रूप में आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

क्र०स०	पंचायत का नाम	प्रस्ताव न०	दिनांक
1	डिगरोता	02	15.01.2023
2	सोहला	05	02.01.2023
3	दाढोत	01	05.01.2023
4	डालनवास	01	12.01.2023
5	नांगलमाला	01	17.01.2023
6	बारडा	01	16.01.2023
7	माधोगढ़	01	12.01.2023
8	राजावास	08	09.01.2023
9	बलाना	10	16.01.2023

संलग्न :- उपरोक्त।

खण्ड विकास एव पंचायत अधिकारी,
सतनाली, जिला महेन्द्रगढ़।

225

sent mail

ANNEXURE-R-5

प्रेषक

उपायुक्त महेन्द्रगढ़,
स्थित नारनौल।

सेवा में

वन मण्डल अधिकारी,
महेन्द्रगढ़।

क्रमांक 10701 /लेखा-पंचायत दिनांक 22/3/23

विषय:

Mutation/Entry in Revenue Records of Panchayat land in favour of Forest Department notified under Social section 4&5 of PLPA, 1900 in village.

उपरोक्त विषय बारे आपकी सेवा में लिखा जाता है कि खण्ड विकास एवं पंचायत अधिकारी नांगल चौधरी, महेन्द्रगढ़, सतनाली से प्राप्त ग्राम पंचायत के प्रस्ताव इस पत्र के साथ संलग्न करके आपकी सेवा में आगामी आवश्यक कार्यवाही हेतु प्रेषित है।
संलग्न:- प्रस्ताव।

+कृते- 
उपायुक्त महेन्द्रगढ़,
स्थित नारनौल।
22/3/23

Rahwari
27/3/23

उपायुक्त महेन्द्रगढ़
27/3/23

4057
27/03/2023

226
कार्यालय वन मण्डल अमरगढ़, महेन्द्रगढ़, वन मण्डल, महेन्द्रगढ़
फोरेस्ट कॉम्प्लेक्स, महेन्द्रगढ़ ।

दूरभाष/फैक्स: +91 1285 220229, ई-मेल: dfomgarh@yahoo.co.in
क्रमांक : 1934 दिनांक: 31/03/2023
सेवा में :

ANNEXURE-R-6

मुख्य वन संरक्षक,
दक्षिणी परिमण्डल,
गुरुग्राम ।

विषय : Mutation/Entry in Revenue Records of Panchyat land in favour of forest
development notified under Special Section 4&5 of PLPA] 1900.
सन्दर्भ: इस कार्यालय का पत्र क्रमांक 1803 दिनांक 07.03.2023, पत्र क्रमांक 1895
दिनांक 27.03.2023 ।

उपरोक्त विषय के सम्बन्ध में आपकी सेवा में अवगत करवाया जाता है कि
जैसा कि उच्चाधिकारियों द्वारा आदेश दिए गए थे कि सभी गांवों के प्रारूप साथ तैयार करके
भेजे जाएं ।

अतः सरकार से प्राप्त दिशा निर्देशों की पालना में आपको महेन्द्रगढ़ मण्डल के
अरावली क्षेत्र के 26 गांवों के प्रस्ताव जो जिला विकास एवं पंचायत अधिकारी नारनौल व
उपायुक्त महेन्द्रगढ़ से प्राप्त हुए हैं। प्रस्ताव व दर्शाए क्षेत्रों को IFA 1927 के तहत सुरक्षित भूमि
घोषित करने का प्रस्ताव निम्नलिखित भू-अभिलेख सहित निम्न प्रकार से आपकी सेवा में भेजा
जाता है।

क्र० सं०	गांव का नाम	कनाल	मरला	कुल क्षेत्र एकड़ में
1	डिगरोता	5482	219	686.62
2	बलाना	3348	140	419.33
3	डाढोत	3794	128	475.05
4	बारडा	1485	39	185.87
5	डालनवास	2929	90	366.69
6	बुडीन	3204	22	400.64
7	माण्डोला	3944	258	494.21
8	दुलोठ	702	70	88.19
9	आदलपुर	2931	11	366.44
10	निम्बी	4242	871	535.69
11	नांगल माला	6084	237	761.98
12	माधोगढ़	8166	83	1021.27
13	नारेहडी	2741	496	345.66
14	बसीरपुर	174	354	23.96
15	नियामतपुर	806	157	101.73
16	बिगोपुर	2091	185	262.53
17	नायन	15324	632	1919.45
18	बेरुण्डला	1360	626	173.91
19	आसरावास	810	175	102.34
20	सरेली	3457	182	433.26
21	मुसनौता	14788	1920	1860.50
22	दौखेरा	3036	106	380.16
23	खरखडा	624	5	78.03
24	गढी	1609	59	201.49
25	सोहला	2155	126	270.16
26	राजावास	4038	252	506.33
Total				12461.49

नोट:- (1) क्रम संख्या 1 से 12 तक गांवों के फेरहिस्त नं० सूची, ग्राम पंचायतों के प्रस्ताव व सिजरा इस कार्यालय के पत्र क्रमांक 1803 दिनांक 07.03.2023 द्वारा भेजे जा चुके हैं ।

(2) गांव मुसनौता के खसरा नं० 599, 600, 601, 626, 627, 628, 648, 649 ग्राम पंचायत द्वारा प्रस्ताव में दिए गए हैं । जैसाकि निम्नहस्ताक्षरी को सभा में निर्देश दिए उक्त खसरा नं० का माननीय सर्वोच्च न्यायालय में लीज माईनिंग से सम्बन्धित केस लम्बित है । इसलिए इन खसरा नं० को नोटिफिकेशन में शामिल नहीं किया गया ।

प्रस्ताव के साथ सभी 26 गांवों के निम्नलिखित प्रपत्र 3 प्रतियों भी सलंगल भेजे जा रहे हैं ।

1. क्रम संख्या 13 से 26 तक के गांवों के प्रस्ताव ।
2. क्रम संख्या 13 से 26 तक के गांवों के सिजरा की प्रति ।
3. सभी गांवों के अधिसूचना प्रारूप हिन्दी प्रति ।
4. सभी गांवों के अधिसूचना प्रारूप अंग्रेजी प्रति ।
5. क्रम संख्या 13 से 26 तक के गांवों की फेरहिस्त खसरा सूची ।

अतः आपसे अनुरोध है कि उक्त भूमि को भारतीय वन अधिनियम 1927 की धारा 29 के तहत सरक्षित वन क्षेत्र घोषित करने बारे आगामी आवश्यक कार्यवाही हेतु प्रेषित है ।

वन मण्डल अधिकारी,
महेन्द्रगढ़

31/3/23
31-3-23



Haryana Government Gazette

EXTRAORDINARY

Published by Authority

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No. 110-2023/Ext.]

चण्डीगढ़, मंगलवार, दिनांक 20 जून, 2023
(ज्येष्ठ 30, 1945 शक)

विधायी परिशिष्ट

क्रमांक	विषय वस्तु	पृष्ठ
भाग-I	अधिनियम कुछ नहीं।	
भाग-II	अध्यादेश कुछ नहीं।	
भाग-III	प्रत्यायोजित विधान	
	1. अधिसूचना संख्या का०आ० 36/के०अ०16/1927/धा०29/2023, दिनांक 20 जून, 2023— अनुसूची में वर्णित जिला महेन्द्रगढ़ की भूमि को संरक्षित वन के रूप में घोषित करने बारे।	441—484
	2. अधिसूचना संख्या का०आ० 37/के०अ०16/1927/धा०30/2023, दिनांक 20 जून, 2023— जिला महेन्द्रगढ़ की भूमि को संरक्षित वन के रूप में घोषित भूमि पर खड़े तथा उगाए गए वृक्षों आदि को आरक्षित घोषित करने बारे।	485—486
	3. अधिसूचना संख्या का०आ० 38/के०अ०16/1927/धा०32/2023, दिनांक 20 जून, 2023— अनुसूची में वर्णित जिला महेन्द्रगढ़ की भूमि पर लागू होने वाले नियम बनाने बारे।	487—488
भाग-IV	शुद्धि-पच्ची, पुनः प्रकाशन तथा प्रतिस्थापन कुछ नहीं।	

भाग-III

हरियाणा सरकार

पर्यावरण, वन एवं वन्यजीव विभाग

अधिसूचना

दिनांक 20 जून, 2023

संख्या का०आ० 36/के०अ०16/1927/धा029/2023.- भारतीय वन अधिनियम, 1927 (1927 का केन्द्रीय अधिनियम 16), की धारा 29 की उपधारा (2) के साथ पठित उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, हरियाणा के राज्यपाल, इसके द्वारा, नीचे दी गई अनुसूची में वर्णित भूमि को संरक्षित वन के रूप में घोषित करते हैं, जिसे उक्त अधिनियम के अध्याय IV के उपबन्ध लागू होंगे; अर्थात्:-

अनुसूची

क्रम संख्या	जिला	तहसील	गाँव का नाम हदबस्त संख्या सहित	क्षेत्र का विवरण		कुल क्षेत्रफल एकड़ में
				खसरा/मुस्तील नम्बर	किला नम्बर	
1	महेन्द्रगढ़	सतनाली	डिगरोता 14	172		686.62
				173		
				174		
				175		
				176		
				177		
				178		
				179		
				180		
				181		
				182		
				183		
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				191		
				193		
				194		
				195		
196						
93//	11-25					
94//	11-25					
95//	2-5					
73//	11-13					
73//	21-23					
2	महेन्द्रगढ़	सतनाली	बलाना 27	1		419.33
				2		
				3		
				7		
				8		
				9		
				22		
				23		
				24		
				25		
47						

HARYANA GOVERNMENT
ENVIRONMENT, FORESTS AND WILDLIFE DEPARTMENT

Notification

The 20th June, 2023

No. S.O. 36/C.A.16/1927/S.29/2023.— In exercise of the powers conferred under sub-section (1) read with sub-section (2) of section 29 of the Indian Forest Act, 1927 (Central Act 16 of 1927), the Governor of Haryana hereby declares the land described in the Schedule given below to be protected forests to which the provisions of Chapter IV of the said Act shall be applicable, namely:-

Schedule

Serial Number	District	Tehsil	Village with Hadbast No.	Description of field		Total Area in Acres
				Khasra/ Rectangle No.	Killa No.	
1	Mahendergarh	Satnali	Digrota 14	172		686.62
				173		
				174		
				175		
				176		
				177		
				178		
				179		
				180		
				181		
				182		
				183		
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				191		
				193		
194						
195						
196						
93//	11-25					
94//	11-25					
95//	2-5					
73//	11-13					
73//	21-23					
2	Mahendergarh	Mahendergarh	Balana 27	1		419.33
				2		
				3		
				7		
				8		
				9		
				22		
				23		
				24		
				25		
				47		
48						
49						
50						

Serial Number	District	Tehsil	Village with Hadbast No.	Description of field		Total Area in Acres
				Khasra/ Rectangle No.	Killa No.	
				173		
				174		
				176		
26	Mahendergarh	Satnali	Rajawas 26	91		506.33
				92		
				93		
				94		
				95		
				96		
				97		
				98		
				99		
				100		
				101		
				102		
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				117		
				118		
				119/2		
				120		
				124		

VINEET GARG,
Additional Chief Secretary to Government, Haryana,
Environment, Forests and Wildlife Department.

भाग—III

हरियाणा सरकार

पर्यावरण, वन एवं वन्यजीव विभाग

अधिसूचना

दिनांक 20 जून, 2023

संख्या का०आ० 37/के०अ० 16/1927/धा० 30/2023.— चूंकि, हरियाणा सरकार, पर्यावरण, वन एवं वन्यजीव विभाग, अधिसूचना संख्या का०आ० 36/के०अ० 16/1927/धा० 29/2023 दिनांक 20 जून, 2023 द्वारा उससे संलग्न अनुसूची में वर्णित कतिपय वन तथा बंजर भूमि, भारतीय वन अधिनियम, 1927 (1927 का केन्द्रीय अधिनियम 16), की धारा 29 के अधीन संरक्षित वन के रूप में घोषित की गई है;

इसलिए, अब, उक्त अधिनियम की धारा 30 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, हरियाणा के राज्यपाल, इसके द्वारा:—

- (क) उक्त संरक्षित वनों में अथवा उस पर खड़े अथवा उगाये गए सभी वृक्षों को इस अधिसूचना के राजपत्र में प्रकाशन की तिथि से आरक्षित घोषित करते हैं;
- (ख) इस अधिसूचना के राजपत्र में प्रकाशन की तिथि से तीस वर्ष की अवधि के लिये उक्त संरक्षित वन को बन्द करते हैं तथा आगे घोषित करते हैं कि उक्त भूमि पर गैर-सरकारी व्यक्तियों के सभी अधिकार, यदि कोई हों, उक्त अवधि के दौरान निलम्बित हो जाएंगे; और
- (ग) उसी तिथि से तथा पूर्वोक्त अवधि के लिए पत्थर खोदने, चूने या लकड़ी-कोयले को जलाने अथवा किसी ऐसे वन में किसी वन उपज को एकत्रित करने या किसी विनिर्माण प्रक्रिया के अन्तर्गत लाने अथवा हटाने तथा उक्त संरक्षित वन में किसी भूमि की खेती, भवन, पशु चराने के लिए या किसी अन्य प्रयोजन के लिये तोड़ने या साफ करने को प्रतिषिद्ध करते हैं।

विनीत गर्ग,
अपर मुख्य सचिव, हरियाणा सरकार,
पर्यावरण, वन एवं वन्यजीव विभाग।

HARYANA GOVERNMENT**ENVIRONMENT, FORESTS AND WILDLIFE DEPARTMENT****Notification**

The 20th June, 2023

No. S.O. 37/C.A. 16/1927/S. 30/2023.— Whereas, *vide* Haryana Government, Environment, Forests and Wildlife Department, notification No.S.O. 36/C.A. 16/1927/S. 29/2023, dated the 20th June, 2023 certain forests and wastelands mentioned in the Schedule appended thereto have been declared to be protected forests under section 29 of the India Forest Act, 1927 (Central Act 16 of 1927);

Now, therefore, in exercise of the powers conferred under section 30 of the said Act, the Governor of Haryana hereby;

- (a) declares all trees standing or planted in or upon said protected forests, to be reserved with effect from the date of publication of this notification in the Official Gazette;
- (b) closes the said protected forests for a period of thirty years from the date of publication of this notification in the Official Gazette and further declares that all rights of private persons, if any, over the said land shall be suspended during the said period; and
- (c) prohibits from the same date and for the aforesaid period, the quarrying of stone, or the burning of lime or charcoal, the collection, or subjection to any manufacturing process, or removal of, any forest produce in any such forest, and the breaking up or clearing for cultivation, for building, for herding cattle or for any other purpose, of any land in the said protected forests.

VINEET GARG,
Additional Chief Secretary to Government, Haryana,
Environment, Forests and Wildlife Department.

भाग-III

हरियाणा सरकार

पर्यावरण, वन एवं वन्यजीव विभाग

अधिसूचना

दिनांक 20 जून, 2023

संख्या का०आ० 38/के०अ० 16/1927/धा० 32/2023.— चूंकि, हरियाणा सरकार, पर्यावरण, वन एवं वन्यजीव विभाग, अधिसूचना संख्या का०आ० 36/के०अ० 16/1927/धा० 29/2023 दिनांक 20 जून, 2023 द्वारा उससे संलग्न अनुसूची में उल्लेखित कतिपय वन तथा बंजर भूमि, भारतीय वन अधिनियम, 1927 (1927 का केन्द्रीय अधिनियम 16) की धारा 29 के अधीन संरक्षित वन के रूप में घोषित की गई है;

इसलिए, अब भारतीय वन अधिनियम, 1927 (1927 का केन्द्रीय अधिनियम 16) की धारा 32 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, हरियाणा के राज्यपाल, इसके द्वारा, पूर्वोक्त अधिसूचना के अधीन विनिर्दिष्ट सभी भूमियों पर लागू होने वाले निम्नलिखित नियम बनाते हैं, अर्थात् :-

नियम

1. कोई भी व्यक्ति, ऐसे वन मण्डल, जिसमें ऐसी भूमि स्थित है, के तत्समय कार्यभारी वन मण्डल अधिकारी की पूर्व लिखित अनुमति के बिना उक्त संरक्षित वन से किसी भी प्रयोजन के लिये, चाहे कुछ भी हो, किसी वृक्ष तथा ईमारती लकड़ी को काटेगा नहीं, चीरेगा नहीं, संपरिवर्तित नहीं करेगा अथवा हटायेगा नहीं।
2. कोई भी व्यक्ति, ऐसी भूमि पर किन्हीं पशुओं को एकत्रित नहीं करेगा, चराने के लिए नहीं ले जायेगा, चराएगा नहीं अथवा रोके नहीं रखेगा। तथापि, सम्बद्ध वन मण्डल अधिकारी पशुओं की सीमित संख्या को चराने की अनुमति दे सकता है।
3. कोई भी व्यक्ति, ऐसी भूमि पर घास, वृक्षों या ईमारती लकड़ी को आग नहीं लगायेगा अथवा आग प्रज्वलित नहीं करेगा।
4. कोई भी व्यक्ति, वन मण्डल अधिकारी या उसके प्राधिकृत प्रतिनिधि से अनुज्ञप्ति प्राप्त किये बिना घास नहीं काटेगा तथा हटायेगा नहीं।
5. कोई भी व्यक्ति वन मण्डल अधिकारी से अनुज्ञप्ति प्राप्त किये बिना उक्त भूमि पर शिकार नहीं करेगा, गोली नहीं चलायेगा और न ही मछलियां पकड़ेगा।
6. वन मण्डल अधिकारी यह सुनिश्चित करने के लिये कि ईमारती लकड़ी अथवा वन उपज विधिपूर्वक प्राप्त की गई है, किसी भी समय पर ऐसे वन में से निकाली जा रही किसी ईमारती लकड़ी अथवा वन उपज का निरीक्षण कर सकता है।

विनीत गर्ग,

अपर मुख्य सचिव, हरियाणा सरकार,
पर्यावरण, वन एवं वन्यजीव विभाग।

HARYANA GOVERNMENT**ENVIRONMENT, FORESTS AND WILDLIFE DEPARTMENT****Notification**

The 20th June, 2023

No. S.O. 38/C.A. 16/1927/S. 32/2023.— Whereas, *vide* Haryana Government, Environment, Forests and Wildlife Department, notification No.S.O. 36/C.A. 16/1927/S. 29/2023, dated the 20th June, 2023 certain forests and waste lands mentioned in the Schedule appended thereto have been declared to be protected forests under section 29 of the India Forest Act, 1927 (Central Act 16 of 1927);

Now, therefore, in exercise of the powers conferred under section 32 of the said Act, the Governor of Haryana hereby makes the following rules applicable to all lands specified under the aforesaid notification, namely:-

RULES

1. No person shall cut, fell, saw, convert or remove any tree and timber for any purpose, whatsoever, collect or remove any forest produce from the said protected forest without the prior permission in writing of the Divisional Forest Officer in charge at that time of the Forest Division in which such land is situated.
2. No person shall herd, pasture, graze or retain any cattle on such land. However, the concerned Divisional Forest Officer may permit grazing by a limited number of cattle.
3. No person shall set fire to grass, trees or timber or kindle a fire on such lands.
4. No person shall cut and remove grass without obtaining a permit from the Divisional Forest Officer or his authorized representative.
5. No person shall hunt, shoot or fish on the said land without obtaining a permit from the Divisional Forest Officer.
6. The Forest Officer may examine any timber or forest produce passing out of such forest at any time to ensure that the timber or the forest produce has been lawfully obtained.

VINEET GARG,
Additional Chief Secretary to Government, Haryana,
Environment, Forests and Wildlife Department.